

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 264/MP/2023

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013 read with Paras 155 and 156 of the order dated 12.6.2019 passed by this Commission in Petition No. 118/MP/2018.

Petitioner : TRN Energy Private Limited (TRNEPL)

Respondents : Paschimanchal Vidyut Vitran Nigam Limited & Ors.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Ms. Vanshika Saraf, advocate, TRNEPL
Shri Ravi Kishore, Advocate, PTC
Shri Abhishek Kumar, UPPCL
Shri Karan Arora, UPPCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned. The learned counsel for the Petitioner, however, requested an early hearing as the matter remained part-heard.

2. In the meantime, the Commission also directed the Petitioner to furnish the following information/clarification on an affidavit within two weeks:

- a) Details of compliance with the Ministry of Power (MoP) Guidelines dated 15.3.2024 and the procedures for disposal of ash as specified in Para 5(C)(i) to 5(C)(iii) thereof.
- b) Explain why the contract was directly awarded to Refex Industries Limited through negotiation, instead of going through a competitive bidding process, especially when earlier contracts were awarded through a limited tender with multiple bidders. Provide the justification, approval details, and supporting documents in this regard.



3. The Petition remained part-heard and will be listed for hearing on **5.3.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**